

**UTTAR PRADESH SHASAN
PARIVAHAN ANUBHAG-4**

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 5/2020/579/xxx-4-2020-88(19)2018 TC, dated 23 June, 2020.

Notification

No. 5/2020/579/xxx-4-2020-8(19)2018 TC

Lucknow: Dated 23 June, 2020

In exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Motor Vehicles Taxation Act, 1997 (U.P. Act no. 21 of 1997), read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no 1 of 1904), the Governor is pleased to make the following amendment in Government Notification No.2001/xxx-4-09-8(19)-09, dated 28 October, 2009 as amended from time to time.

Amendment

In the aforesaid notification after the proviso, the following new proviso shall be inserted, namely:-

"Provided further that the motor vehicle mentioned in column no. 2 against serial no. 1 and 2 of the table shall be given 75 percent exemption on the additional tax specified in column no. 3, 4 and 5 for electric vehicles manufactured in Uttar Pradesh.

The above exemption is applicable on first one lac electric vehicles of all categories manufactured, sold and registered in Uttar Pradesh."

Explanation: For the purposes of this proviso, Electric vehicle (EV) means to all those motor vehicles (automobiles) driven by batteries, ultra-capacitors or fuel cells using electric motors. It includes all 2-wheeler, 3-wheeler and 4-wheeler hybrid electric vehicles (HEVs), electric vehicle-in-plugs (PHEVs), battery electric vehicles (BEVs) and fuel cell electric vehicles (FCEVs).

By order

Rajesh Kumar Singh
Principal Secretary

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- 1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।
 - 2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है।